

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Part Heard Bench)**

**Item No.-301**  
IB-1731/ND/2019  
Contempt Petition/08/2024

**IN THE MATTER OF:**

Mayoga Investment Ltd.

**.....Applicant**

**Vs.**

M/s. MK Overseas Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Palash S Singhai, Mr. Harshal Sareen, Advs. in  
Contempt Petition/08/2024

For the Respondent :

**ORDER**

**Contempt Petition/08/2024:-**

Ld. Counsel on behalf of the Applicant is present and submitted that in terms of order dated 26.02.2024, they have served the Respondents and filed proof of service. No one is present on behalf of the Respondents. Fresh notice be issued to the Respondents for filing their response and appearance. Notice be issued by all means and proof of service be filed. List this application on **05.08.2024.**

**Sd/-**  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**